

(b) since when they are pending;

(c) the reasons why they are not finalised; and

(d) the amount of customs duty involved?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):
(a) 14,622 as on 16-10-1962.

(b) The yearwise break-up of pending Note Pass cases is as follows:

1951 — 12	1957 — 670
1952 — 41	1958 — 1103
1953 — 18	1959 — 2847
1954 — 29	1960 — 913
1955 — 58	1961 — 2091
1956 — 94	1962 — 6746
(upto 16-10-62)	

(c) The main reasons for non-finalisation of the pending cases are (i) failure or inability of the importing departments to produce the requisite documents and (ii) delay by the departments concerned in arranging for credit of the duty even after finalisation of the assessments.

(d) In the absence of relevant documents necessary for assessment of duty it is not possible to indicate the amount of customs duty involved.

Rajasthan Canal

***337. Shri P. C. Borooah:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No. 187 on the 10th August, 1962 and state:

(a) whether the report of the Enquiry Officer into the matter relating to the use of defective material in the construction of Rajasthan Canal has since been submitted to Government;

(b) if so, what are the findings; and

(c) what action, if any, has been taken by Government thereon?

The Minister of State in the Ministry of Irrigation and Power (Shri

Alagesan): (a) The General Government has not yet received the report.

(b) and (c). Do not arise.

Quackery in States

***339.** { **Shri Surendra Pal Singh:**
Shri Ram Ratan Gupta:
Maharajkumar Vijaya
Ananda:
Shri Bichanchander Seth:
Shri Yashpal Singh:
Shri Narendra Singh:
Mahida:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that a little while back the Ministry of Health issued a directive to all the States to enact suitable legislation to end quackery as early as possible; and

(b) whether quackery prevails unchecked in all the States or whether there are some States which have already put an end to this evil practice by legislation?

The Minister of Health (Dr. Sushila Nayar): (a) The State Government were advised in May, 1961, to promote suitable legislation to put an end to quackery.

(b) Quackery prevails in most of the States. Maharashtra, Gujarat and Kerala have enacted legislation against this evil.

Sterilisation of Patients suffering from Leprosy

698. Shri D. C. Sharma: Will the Minister of Health be pleased to state:

(a) the progress made in the scheme to sterilise all male patients suffering from Leprosy and living in Delhi;

(b) whether any steps have been taken to extend the scheme to the whole of the country; and

(c) if so, the details thereof?

The Minister of Health (Dr. Sushila Nayar): (a) There is no scheme to sterilise all male patients suffering

from Leprosy and living in Delhi. The Directorate of Social Welfare, Delhi, and the Delhi Kusht Rog Samiti brought to the notice of the persons suffering from Leprosy the availability of facilities for sterilisation operations. The patients who agreed to undergo the sterilisation operation were provided transport facilities by the Delhi Municipal Corporation for bringing them to the Hindu Rao Hospital and taking them back after the operation.

(b) and (c). The State Governments have been requested to extend facilities for Family Planning to leprosy patients by detailing mobile family planning clinics to visit the institutions meant for treatment of Leprosy.

Drinking Water Supply to Municipalities in Punjab

699. **Shri D. C. Sharma:** Will the Minister of Health be pleased to state:

(a) whether any sum has been allocated by the Centre to the Punjab Government for supplying protected drinking water to Municipalities during the Third Five Year Plan period so far; and

(b) what progress has been made in supplying protected water to the Municipalities of Gurdaspur District, Punjab, with its heavy concentration of working class busties, refugee colonies and congested population?

The Minister of Health (Dr. Sushila Nayar): (a) An amount of Rs. 22.00 lakhs has been paid as loan to the Government of Punjab for their urban water supply and sanitation schemes during 1961-62 and an amount of Rs. 41.51 lakhs has been allocated as loan for these schemes for 1962-63.

(b) The 1st instalment of Dalhousie water supply scheme has been completed and further work is in progress. A water supply scheme for Pathankot has already been provided. The Municipal Committees, Sujampur and Gurdaspur have recently asked the State Public Health Engineering

Department to prepare their water supply schemes and survey work in this connection has been undertaken. The other local bodies in Gurdaspur District have not so far approached the State Government for loan to implement their water supply schemes.

Recovery of Sales-tax paid by D.G.S.&D.

{ **Shri Morarka:**
700. { **Shri Vidya Charan Shukla:**
{ **Shri R. S. Pandey:**

Will the Minister of Economic and Defence Co-ordination be pleased to state:

(a) whether it is a fact that consequent on the Sales Tax Continuance Order 1950 being held *ultra vires* of the Constitution, a sum of Rs. 40 lakhs paid as sales tax by the Directorate General of Supplies and Disposals during 26th January 1950 and 31st March, 1951 in inter-State transactions, became recoverable;

(b) whether the said amount was realised; and

(c) if not, the reasons therefor?

The Minister of Supply in the Ministry of Economic and Defence Coordination (Shri Hathi): (a) to (c). According to the judgement of Supreme Court in the case of M/s. Ramnarain & Sons (1955), sales-tax could only be collected by the State in which the goods were actually delivered, and not by the State from which the goods were sent for such delivery. Consequent on this judgement, the question whether the sales-tax of the 'State of Despatch' paid by the Directorate General of Supplies and Disposals to their suppliers in respect of the transactions during the period 26-1-1950 and 31-3-1951 could be recovered from the suppliers was examined. The State Governments had treated as final the assessments made before the aforesaid judgement of the Supreme Court. The suppliers